

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 11.8.2020

**Misc. Application No.225 of 2020
(Application for Stay)
And
Appeal Lodging No.230 of 2020**

Sandesh Khandelwal ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Ms. Aparna Wagle, Advocate i/b Alliance Law, for the Appellant.

Mr. Mihir Mody, Advocate with Mr. Shehaab Roshan, Advocate i/b. K. Ashar & Co. for the Respondent.

Order:

1. Connect with Appeal Lodging No.217 of 2020 Gangaram Khandelwal vs SEBI.
2. Three weeks time is allowed to the Respondent to file a reply. Three weeks thereafter to the Appellant to file rejoinder. The matter would be listed on 20th October, 2020 alongwith the aforesaid appeal.
3. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing

would take place through video conferencing or through physical hearing.

4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala
Presiding Officer

Dr. C. K. G. Nair
Member

Justice M.T. Joshi
Judicial Member

11.8.2020
RHN